

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1069 of 2020

IN THE MATTER OF:

Jitender Arora
Resolution Professional
M/S Premia Projects Ltd.

...Appellant

Versus

Tek Chand & Anr.

...Respondents

Present:

For Appellant: Mr. Shikhil Suri, Sr. Advocate with Mr. Shiv Kr. Suri, Ms. Nikita Thapar, Mr. Shilpa Saini, Advocates and Mr. Jitender Arora, RP in person.

For Respondents: Mr. Javed Khan and Mr. Haresh Kumar, Advocates for R-1.

ORDER
(Through Virtual Mode)

11.02.2021: Notice directed against Respondent No.2 has been received back with endorsement on the postal article "No such firm". Learned counsel for the Appellant submits that notice has been served upon Respondent No. 2 through email. However, that being earlier in point of time, we deem it appropriate that fresh notice be served upon Respondent No. 2 through email. Learned counsel for the Appellant may serve notice through email upon Respondent No. 2 and file service affidavit within 10 days.

Cont'd..../

Reply affidavit filed by Respondent No. 1 is taken on record. Learned counsel for the Appellant does not intend to file rejoinder thereto. Learned counsel for the parties may file short written submissions, not exceeding three pages, supported by relevant case law within 10 days.

Post the matter 'for admission (after notice)' on **1st March, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc